

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. – I

Service Tax Appeal No. 3209 of 2012

(Arising out of **Order-in-Original** No.03/2012-(Service Tax)-Commr dated 31.05.2012
passed by Commissioner of Customs, Central Excise & Service Tax, Hyderabad)

Shri T. Srinivas Rao

LIG 433, BHEL Township,
Ramachandrapuram,
Medak,
Telangana – 502 032.

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APPELLANT

VERSUS

**Commissioner of Centra Tax
Medchal - GST**

Kendriya Shulk Bhavan,
L.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana – 500 004.

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RESPONDENT

APPEARANCE:

None for the Appellant.

Shri M Anukathir Surya, AR for the Respondent.

**CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30104/2025

Date of Hearing:01.04.2025
Date of Decision:01.04.2025

[ORDER PER: ANGAD PRASAD]

Nobody appeared on behalf of the appellant inspite of notice. Learned AR submits that appellant is not appearing on last several dates. Therefore, appellant is not taking interest to pursue their appeal. Therefore, appeal is liable to be dismissed for non-prosecution.

2. Appeal dismissed for non-prosecution.

(Dictated and pronounced in open court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**